The High Court of Madhya Pradesh Mcrc.16065.2020

(Sanjeev Kumar Vs. State of M.P.)

Gwalior dated 31.07.2020

None for the petitioner.

Shri Vijay Sundaram, learned Panel Lawyer, for the respondent/State.

Learned counsel for the State is heard through video conferencing.

This is first application u/S.438 Cr.P.C. for grant of anticipatory bail by the petitioner.

Petitioner apprehends arrest in connection with offence punishable u/Ss.420, 467, 468, 471 IPC, registered as Crime No.295/2017 by Police Station Dehat, District Bhind (M.P.).

Learned counsel for the State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of anticipatory bail is made out.

Cheating and forgery is alleged against the petitioner with the allegation that the petitioner forged an order of grant of custody of a vehicle which had been seized in a mining offence.

Counsel for the State informs that the concerned Magistrate has, in the meanwhile on 28.07.2020, passed order proclaiming the petitioner as absconder.

Accordingly, no case for grant of anticipatory bail is made out.

Consequently, petition for the time being stands rejected.

(Sheel Nagu) Judge

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